As, per records the number of flats sanctioned and built tinder:—

	Floor								Sanctioned	Existing
1.	Basement		9		*	٠	(*)	×	For Scooter & Cycle parking	Being used for commercial purpose
2,	Ground Floor		*	30	×	18	(8)		Stilt portion for Parking	Parking space-2 No. Store-1 Rooms-1 Transformer Room-1 Entire ground floor is being used for offices.
3.	First floor to T	ent	h Floo	or	ř		' <u>@</u>	8	Offices-10	Office Block with partitions-1
4.	11th fioor to 1	3 th	floor		2	9	\mathcal{L}		Offices-5	do
5.	Terrace Machine Room-1		-1		(16)		(40)		Machine Room-I	
	Mumty-1		67	*		*	- 3	(40)		Mumty-1
	Overhead Tank	(-2	0.00		7.0		*	19		Overhead Tank-1

As per record available the violations/irregularities are as under:—

- (i) Ht. of Mumty has been raised by 2'3" and new slab has been casted adjoining to machine room.
- (ii) Intermediate slab on T-Iron & Steel Girder has been casted.
- (iii) Ground floor is being used as Office and Store in place of parking.
- (iv) Stair cases have been provided to approach the intermediate floor.
- (v) Basement is being used for commercial purposes.

The cost at which th? builder sold the flats/shops etc. to private parties/persons is no*!:nown to th-3 Municipal Corporation of Delhi

The construction of building v/as completed in the year 1981 and the completion certificate was applied for on 26-6-1981 in DDA. The DDA did not issue the completion certificate due to the irregularities and the shortcomings. The record has been transferred from DDA to MCD on 15-12-1993.

Action against violations mentioned above is beinp initiated by the MCD as per the provisions of DMC Act.

Integrates? Education Scheme for the Disabled

*260 SHRI IOBAL SINGH: Will the Minister of HUMAN RESOURCE DEVE-LOPMENT he pleased to refer to the answer to unstarred Question 743 given in the Raiya Sabha on 30th July, 1993 and state *the* Statewise details of Central assistance provided to the States particularly for the State of Punjab during the year

1993-94 and likely to be provided in 1994-95 under this scheme?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): The financial assistance provided to the State Governments/Union Territory Administrations during 1993-94 for implementation of the Centrally Sponsored Scheme of Integrated Education for the Disabled Children (IEDC) is as follows:

(Rs. in lakhs)

Si. No.	Name of the State/Union Territory	Grant relea- sed during 1993-94 under the IEDC Sche- me,		
	STATES	<u> </u>		
1	Andhra Pradesh	14.01		
2	Himachal Pradesh . 🗝	6.34		
3	Karnataka	4.19		
4	Kerala .	. 111.58		
	•	13.70		
5	Madhya pradesh n.	ar 2.95		
	ال الله و	(v.o.)		
6	Manipur	. 22,40		
7	Maharashtra	அரசு 75.53		
8	Mizoram	1.92		
9	Nagaland	5.74		
10	Orissa	68.92		
11	Rajasthan	85.35		
12	Tamilnadu .	5.32		

31

SI. No	Name of the Territory	St	ate/Unio	מי	Grants relea- sed during 1993-94 under the IEDC Sche- me
13	Tripura .	7	9	ě	2.01
	UNION TERI	T	RIES		
1	A & N Islands		¥	,	9.84
2	Chandigarh	*	ω		0.99
3	Delhi .	œ	•		11.29
					7.45
4	Daman & Diu		ř.,	ě	0.42
			Total:		449.95
			OR SAY		450.00

No assistance could be provided to the State Government of Punjab under the IEDC Scheme during 1993-94 as progress report and utilisation position of grants sanctioned for implementation of the scheme in 1989-90 and 1991-92 were not furnished.

For 1994-95 proposals have been invited from State Governments/U.T. Administrations. A budget provision of Rs. 470.00 lakhs is available for implementation of the scheme of IEDC during 1994-95 out of which Rs. 166.00 lakhs has been released so far to various States/UTs and voluntary organisations. No proposal for this period duly recommended by the State Education Department, has been received from the Government of Punjab so far.

Production and Demand of Milk and Milk Products

2720. SHRI IOBAL SINGH: Will the Minister of AGRICULTURE be pleased to state:

- fa) what is the total production and demand of milk and milk products in country at present;
- (h) the estimated requirement of milk and milk products during the next three years:
- (c) whether Government nropose to formulate any comprehensive plan for increasing the milk production; and
 - (d) if so, the details thereof?

THF MINISTER O^ STATE IN THE MfNrSTRY OF AGRICULTURE (SHRI ARVTND NFTAM): fa) Durnct 1993-94 the tptM production and demand of milk and milk products in the country was 60.80 and" 71.39 million tonnes respectively.

- (b) The estimated requirements of milk and milk products during 1994-95, 1995-96 and 1996-97 are 72.75, 74.12 and 75.48 million tonnes respectively.
- (c) and (d) All round efforts are being made to increase milk production in the country. The strategies being pursued in this regard are as under:
- Genetic improvement of nationally important cattle breeds by selective breeding in their hometracts and upgrading in other selected areas;
- 2. Cross-breeding of non-descript cattle with exotic dairy breeds;
- 3. Genetic improvement of important buffalo breeds by selective breeding and upgrading of non-descript buffaloes in other areas;
- 4. Development of feed and fodder resources :
- Organisation of effective animals health services to support the production programme;
- 6. Implementation of Operation Flood Programme; and
- Integrated dairy development for nonoperational, hilly and backward areas.

Contract to International Service for National Agricultural Research

- 2721. SHRI KRISHAN LAL SHARMA: Will the Minister of AGRICULTURE be pleased to state:
- iii) whether Government awarded a contract to International Service for National Agricultural Research. Netherlands, to render consultancy services to Indian Council of Agricultuaral Research for the development of management information system;
 - jjj) if so, details of cost of the contract;
- (c) whether National Informatics Centre possesses expertise for rendering such consultancy and whether the Centre had offered its services for the purpose;
- (d) if so, the reasons for not accepting the offer of NIC;
- (el whether technical and economic factors justified the award of contract to a foreign agency, if so. details of comparative costs of contract by ISNAR and NIC;
- ff) whether this contract included pecuniary advantage for Government/Semi-Government officers, and if so, details thereof;
- (g) whether the same necun'ary advantage would have been admissible had the services of NIC been availed in this case; and